

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 17 OF 2014 & IA NO. 23 OF 2014
APPEAL NO. 18 OF 2014 & IA NO. 24 OF 2014
APPEAL NO. 33 OF 2014 & IA NO. 51 OF 2014
APPEAL NO. 293 OF 2013 & IA NO. 390 OF 2013
APPEAL NO. 328 OF 2013 & IA NO. 432 OF 2013
APPEAL NO. 263 OF 2013 & IA NO. 353 OF 2013

Dated: 21st August 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matters of:

APPEAL NO. 17 OF 2014 & IA NO. 23 OF 2014

Maithon Alloys Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Pulkit Agrwal for R-2

APPEAL NO. 18 OF 2014 & IA NO. 24 OF 2014

Jai Balaji Industries Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Pulkit Agrwal for R-2

APPEAL NO. 33 OF 2014 & IA NO. 51 OF 2014

Impex Ferro Tech Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Counsel for the Respondent(s) : Ms. Anushree Bardhan

APPEAL NO. 293 OF 2013 & IA NO. 390 OF 2013

Bhaskar Shrachi Alloys Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Ms. Anushree Bardhan
Mr. Pulkit Agrwal for R-2

APPEAL NO. 328 OF 2013 & IA NO. 432 OF 2013

Shyam Ferro Alloys Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Ms. Anushree Bardhan
Mr. Pulkit Agrwal for R-2

APPEAL NO. 263 OF 2013 & IA NO. 353 OF 2013

Bhaskar Shrachi Alloys Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Pulkit Agrwal for R-2

ORDER

During the course of arguments after completion of Appellant's submissions, learned counsel appearing for respondent no. 2 – 'DVC' pointed out that the challenge on the ground of double allowance so far

as the interest component to be paid on the loans was not at all raised except challenge to the allowance made on Sinking Fund Contribution.

Learned counsel for appellant seeks two weeks' time to raise additional grounds so far as the challenge of double allowance. Two weeks time is granted to raise additional grounds which shall be heard and decided on merits as well as maintainability of the application along with the appeal.

Appellants are directed to serve copy of additional grounds application in advance to the respondents who shall file reply, if any, within three weeks' time thereafter, with advance copy to the other side.

List the matter for further hearing on **05.10.2018.**

(S. D. Dubey)
Technical Member

mk/tpd

(Justice Manjula Chellur)
Chairperson